

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. : 607/MP/2020

Subject : Petition under Section 79(1) of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.4.2007 executed between the Petitioner with the Procurers across five States, namely Maharashtra, Gujarat, Rajasthan, Haryana and Punjab, Clause 4.7 of the Competitive Bidding Guidelines and this Hon'ble Commission's Order dated 17.9.2018 in Petition No. 77/MP/2016

Date of Hearing : 19.7.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Coastal Gujarat Power Limited (CGPL)

Respondents : Gujarat Urja Vikas Nigam Ltd. (GUVNL) & Ors.

Parties present : Shri Anand Shrivastava, Advocate, CGPL
Shri Shivam Sinha, Advocate, CGPL
Shri Peyush Tandon, CGPL
Shri Girish Pednekar, CGPL
Ms. Swati Mahendale, CGPL

Record of Proceedings

The matter was called out for virtual hearing.

2. The learned counsel for the Petitioner submitted that the instant petition is filed for 'in principle' approval of capital expenditure towards installation of NO_x control system to comply with the revised NO_x norms specified by MoEFCC vide notification dated 7.12.2015. He submitted that pursuant to the directions of the Commission vide Record of Proceeding (RoP) dated 1.6.2021, the Petitioner has submitted the information vide affidavit dated 18.6.2021.

3. The Commission observed that there is variation in design value of the NO_x system, as given by the OEM, furnished by the Petitioner in Petition No.77/MP/2016 and in the instant petition and directed to submit the correct design value as guaranteed by the OEM on affidavit by 2.8.2021. In response, the learned counsel for the Petitioner submitted such variation may have occurred due to inadvertent error.



4. The Petition shall be listed in due course for which separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

